

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 367/MP/2019

Subject : Petition for execution of order dated 30.3.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 passed by the Commission in Petition No. 255/MP/2017.

Petitioner : Adhunik Power and Natural Resources Limited

Respondents : West Bengal State Electricity Distribution Company Limited and Anr.

Date of Hearing : 24.2.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties Present : Shri Deepak Khurana, Advocate, APNRL
Shri Ashwini Kumar Tak Advocate, APNRL
Shri Vishrov Mukerjee, Advocate, WBSEDCL
Shri Janmali Manikala, Advocate, WBSEDCL
Shri Yashasvi Kant, Advocate, WBSEDCL
Shri Damodar Solanki, Advocate, WBSEDCL
Ms. Priyanka Vyas, Advocate, WBSEDCL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner submitted that the discussions between the parties to amicably resolve the issues are still on-going and that further meeting/ discussion in this regard has been scheduled for today. Learned counsel for the Respondent, WBSEDCL also confirmed the submission made by the learned counsel for the Petitioner and requested that the matter may be listed after four weeks.
3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)